

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 608/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2020**

Name of the Company: Add Technologies(India) Ltd
V/s
Madhya Gujarat Vij Co Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER
(through video conferencing)**

Advocate, Mr. Omprakash appeared on behalf of Petitioner.

Advocate, Ms. Devanshi Pandya appeared on behalf of advocate, Mr. Anal Shah for the Respondent and requesting for time to which learned lawyer for the Petitioner vehemently objected, as the matter is getting adjourned on each date. It is also a matter of record that an application is pending before the Hon'ble High Court of Mumbai, wherein, the issue involved with regard to the initiation of proceeding against the Government Company, which is still awaited. To that effect, a writ application being numbered as 11366 of 2019 has been filed by Hindustan Antibiotics Ltd and Ors in the said matter, the Hon'ble High Court of Mumbai stays the proceeding in Company petition i.e. CP (IB) No. 2482 of 2018 filed before the NCLT Mumbai Bench.

Accordingly, the matter is adjourned.

List the matter on 05.11.2020.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 18th day of September, 2020


MANORAMA KUMARI
MEMBER JUDICIAL